

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 229 OF 2018 &**  
**IA NO. 1115 OF 2018**

**Dated : 26<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**South Indian Sugar Mills Association**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Ms. Neha Garg

Counsel for the Respondent (s) : ----

**ORDER**

Respondents though served, are unrepresented.

Learned counsel appearing for the Appellant prays for four weeks' time to file written submissions and compilation in the matter.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file her written submissions and compilation on or before 27.11.2018 after serving copy to the Respondent.

Re-list this matter on **11.12.2018**, as requested by the learned counsel appearing for the Appellant.

**(S. D. Dubey)**

**Technical Member**

*Pr/jjs*

**(Justice N. K. Patil)**

**Judicial Member**